



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE
BRANCH

NOTIFICATION

The 13th May 1993

No. LGL. 78/83/133.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO X OF 1993.

(Received the assent of the Governor on the 12th May, 1993)

THE ASSAM FIXATION OF CEILING ON LAND
HOLDINGS (AMENDMENT) ACT, 1993

AN
ACT

further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.

Preamble Whereas it is necessary to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956 hereinafter called the principal Act, in the manner hereinafter appearing:

It is hereby enacted in the Forty-fourth Year of the Republic of India as follows:—

**Short title,
extent and
commence-
ment.**

1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1993.

(2) It shall extend to the Districts of (1) Goalpara (2) Dhubri (3) Kokrajhar (4) Bongaigaon (5) Barpeta (6) Nalbari (7) Kamrup (8) Darrang (9) Sonitpur (10) Lakhimpur (11) Dhemaji (12) Nagaon (13) Morigaon (14) Sibsagar (15) Jorhat (16) Golaghat (17) Cachar (18) Karimganj (19) Hailakandi (20) Dibrugarh (21) Tinsukia in the State of Assam.

(3) It shall come into force at once.

**Amendment
of Sec. 7 of
Assam Act
I of 1957.**

2. In the principal Act, in section 7,—

(a) For sub-section (6), the following shall be substituted, namely:—

“(6) Without prejudice to any action under any other provision of this Act, the State Government may, on its own motion or on application, if filed within a period of 1 (one) year from the

date of publication of the final statement under sub-section (4) or from the date on which the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1993 shall come into force, whichever is later, call for any record relating to any final statement and may pass such order or orders as it deems fit after giving the person or persons concerned an opportunity of being heard."

(b) In the principal Act, in section 7, sub-section "6 (a)" shall be deleted.

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.